

HIGH COURT OF SIKKIM
Record of Proceedings

WP(C) No. 4 of 2018

MANI KUMAR SUBBA

VERSUS

PETITIONER (S)

STATE OF SIKKIM

RESPONDENT(S)

Date: 27.09.2018

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, A.C.J.

For Petitioner(s) : Mr. S.S. Hamal, Advocate.

For Respondent(s)

For R-1 to R-5 : Mr. J.B. Pradhan, Addl. Advocate General with Mr. Thinlay Dorjee, Govt. Advocate, Mr. S.K. Chettri, Mrs. Pollin Rai, Asst. Govt. Advocates and Mr. Bhusan Nepal, Legal Retainer (HRDD).

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ORDER

Seen the Compliance Report dated 25.09.2018, filed by the Respondents No. 1 and 2, submitting therein that the Disciplinary Authority has now taken its decision and imposed the penalty of dismissal of service on the Petitioner in terms of Rule 3(ix) of the Sikkim Government Servants' (Discipline & Appeal) Rules, 1985.

The concerned Office Order bearing No. 1615/G/DOP dated 25.09.2018 has been issued with a copy to the Petitioner. A copy of this Order has also been enclosed with the Compliance Report.

In view of the aforestated Order, learned Counsel for the Petitioner submits that he seeks to withdraw the Petition.

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Record of Proceedings

Not opposed.

Considered and ordered accordingly.

The Writ Petition stands disposed of as withdrawn.

Acting Chief Justice
27.09.2018

Index : ~~Yes~~ / No
Internet : Yes / ~~Ne~~

bp